


F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 16 July, 2019

CIRCULAR

It has been noticed that hearing notices are prepared and kept in abeyance for long period of time without allotting hearing date and they are issued as and when the officer desires. This practice is against rules and causes distrust among the public. Hence, it is directed that hearing notices shall be prepared in advance and issued instantly fixing the date of hearing of appeals. This shall be uniformly followed in all the Benches as directed by the Hon'ble President.


(Mohinder Singh)
Deputy Registrar (J)

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS to Members, CESTAT, All Regional Benches.
3. Dy./Asst. Registrar, CESTAT, New Delhi and all Regional Benches.
4. PA to Registrar, CESTAT, New Delhi.
5. Website/Guard file/Office copy/Notice Board.